

(DES-I SECTION)

DATED 03.03.2021

Meeting No. 10/80 (NC/1/MEET/Mar/202021/15) of the Norms Committee (NC-I) for the licensing year 2020-2021 dated 03.03.2021 under the **Chairmanship of Sh. Hardeep Singh, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Dr. D. C. Dabhole, Dy. DGFT	DGFT

Note:

1. In certain cases of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted as per U.O. No./O.M. No. of the scanned copy as reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency Letters (DL) etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present/latest valid Email/Postal addresses so that correspondences can be made through email/ by Post.

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 वाणिज्य विभाग एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 भारत सरकार, जय हिन्दी
 शांति भवन, नई दिल्ली
 Shanti Bhawan, New Delhi

MEETING NUMBER: 10/80-ALC2/2020(NC/1/MEET/Mar/202021/15) MEETING DATE: 03.03.2021

1	Case No.:6/7/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00617/AM21/	RLA File :02/24/040/00077/AM21/	Lic.No/Date:0210210110 16.09.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

2	Case No.:8/19/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

3	Case No.:51/1/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

4	Case No.:15/7/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00626/AM21/	RLA File :02/24/040/00080/AM21/	Lic.No/Date:0210210115 21.09.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

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5	Case No.:5/7/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00616/AM21/	RLA File :02/24/040/00076/AM21/	Lic.No/Date:0210210109 16.09.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

6	Case No.:22/1/80-ALC2/2020	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 01.10.2020 followed by a reminder 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the following information within 15 days: 1. Per unit weight of each export product. 2. Manufacturing processes performed on casting blanks with step wise wastage and material balancing. Case is deferred.				

7	Case No.:22/1/80-ALC2/2020	Party Name: MANN AND HUMMEL FILTER PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00802/AM19/	RLA File :07/24/040/00302/AM19/	Lic.No/Date: 0710114707 26.03.2019	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

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Case No.:13/17/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Approved
HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/72/2020-TSW dated 05.02.2021 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84314990	Pivot Pins	3367 Kg	1	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 50.08/50.20 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
2	84314990	Pivot Pins	3530 Kg	2	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 50.68/50.80 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
3	84314990	Pivot Pins	2721 Kg	3	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 45.10/45.20 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
4	84314990	Pivot Pins	2050 Kg	4	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 63.31/63.43 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
5	84314990	Pivot Pins	345 Kg	5	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 38.00/38.10 MM X 5.0-5.8 M	1.05Kgs/Kg content in the export product
6	84314990	Pivot Pins	2880 Kg	6	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 55.08/55.20 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
7	84314990	Pivot Pins	1781 Kg	7	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 60.18/60.30 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
8	84314990	Pivot Pins	923 Kg	8	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 63.58/63.70 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
9	84314990	Pivot Pins	2854 Kg	9	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 49.84/49.94 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product
10	84314990	Pivot Pins	2047 Kg	10	72283090	Hot Rolled And Peeled (Bright) Alloy Steel Round Bars) Pin Material Size 44.35/44.45 Mm X 5.0-5.8 M	1.05Kgs/Kg content in the export product

Note:

- Export items shall be of Alloy Steel.
- Import items at Sl. No. 1 to 10 shall be of relevant grade as contained in export items at Sl. No. 1 to 10 respectively.

RA concerned may take further necessary action as per the decision of NC.

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9	Case No.: 19/22/80-ALC2/2019	Party Name: HFCL LIMITED	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/5/2021-IPHW dated 27.01.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

10	Case No.: 21/5/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00571/AM21/	RLA File :34/24/040/00136/AM21/	Lic.No/Date:3410046312 24.08.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/148/2020-TSW dated 03.02.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

11	Case No.: 3/10/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00664/AM21/	RLA File :34/24/040/00187/AM21/	Lic.No/Date:3410046468 09.10.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/148/2020-TSW dated 03.02.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

12	Case No.: 21/21/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/390/2018-TSW dated 01.03.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

13	Case No.: 42/7/80-ALC2/2020	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00653/AM21/	RLA File :26/24/040/00007/AM21/	Lic.No/Date:2610012918 05.10.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

[Handwritten signature and official stamp of the Directorate General of Foreign Trade, Ministry of Commerce & Industry, Government of India, New Delhi]

[Handwritten signature of Santosh Kumar Dubey and official stamp of the Directorate General of Foreign Trade, Ministry of Commerce & Industry, Government of India, New Delhi]

14	Case No.: 2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date: 3310030557 25.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT via email dated 19.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	Case No.: 12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date: 3110067460 01.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI via email dated 18.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

16	Case No.: 4/3/80-ALC2/2020	Party Name: AUTOFIT CAR INTERIORS PVT. LTD.	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00478/AM21/	RLA File :10/24/040/00018/AM21/	Lic.No/Date: 1010060538 11.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME via email dated 02.03.2021 for examination of the case. However, the representative of MSME informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	Case No.: 20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date: 3310030578 27.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT via email dated 19.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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18	Case No.: 30/2/80-ALC2/2020	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00460/AM21/	RLA File :34/24/040/00042/AM21/	Lic.No/Date:3410046093 26.05.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the following information within 15 days: 1. Wastage generated at each stage of manufacture for each raw material separately. 2. Calculation sheet for wastage claimed with reference to wastage generated at (1) above. 3. Manufacturing flow chart of each export item. 4. ITCHS Code indicated for export product i.e. parts of hot oil furnace to be verified as it has been indicated as 8417 whereas it shall be 8419. Case is deferred.			

19	Case No.: 1/7/80-ALC2/2020	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00612/AM21/	RLA File :31/83/040/00042/AM21/	Lic.No/Date:3110067818 13.08.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020 followed by a reminder on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

20	Case No.: 6/5/80-ALC2/2020	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00556/AM21/	RLA File :31/83/040/00043/AM21/	Lic.No/Date:3110067819 13.08.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020 followed by a reminder on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

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21	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	
Decision: The Committee considered the case as per agenda and noted that certain information has been sought from RA, Hyderabad via email dated 15.10.2020 followed by the reminders on 12.11.2020 & 04.02.2021. However, no information has been received yet. Therefore, the Committee decided to send a D.O. letter to RA, Hyderabad. Case is deferred.				

22	Case No.:13/10/80-ALC2/2020	Party Name: NUCON AEROSPACE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00674/AM21/	RLA File :09/24/040/00369/AM21/	Lic.No/Date:0910069346 19.10.2020	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 23.11.2020. However, no reply has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

23	Case No.:49/7/80-ALC2/2020	Party Name: NUCON AEROSPACE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00660/AM21/	RLA File :09/24/040/00374/AM21/	Lic.No/Date:0910069307 08.10.2020	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020 followed by a reminder on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

24	Case No.:11/5/80-ALC2/2020	Party Name: VERTICE GLOBAL PVT LTD.	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00561/AM21/	RLA File :09/24/040/00248/AM21/	Lic.No/Date:0910069043 14.08.2020	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/7/2021-TSW dated 04.02.2021 as under:				

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
82122019	Professional Razor Blade	13993 Carton (CTN)	390330 00	ABS Plastic	80668 Kgs @1.05Kgs/Kg content in the export product.

Note: Export item to contain 76826.6 Kgs of ABS Plastic Components.

RA concerned may take further necessary action as per the decision of NC.

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Case No.:18/24/80-ALC2/2019		Party Name: ANGIPLAST PRIVATE LIMITED		Meet No/Date:10/80-ALC2/2020 03.03.2021		Status: Approved							
HQ File :01/80/050/00375/AM20/		RLA File :08/24/040/00406/AM20/		Lic.No/Date:0810147487 17.03.2020									
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:													
ITCHS Code		Export Item		Quantity		Sl. No.		ITCHS Code		Import Item		Recommended Norms	
90183990		Yankauer Suction Set Containing (57085 Kgs. PVC Compound And 7250 Kgs. K-Resin)		500000 Numbers		1		39044000		PVC Compound		57085 Kgs i.e. as applied for	
						2		39039090		K-Resin (Styrene Butadiene Copolymer)		7250 Kgs i.e. as applied for	
Note: The words “Styrene Butadiene Copolymer” may be added in the description of the import item at Sl. No. 2.													
RA concerned may take further necessary action as per the decision of NC.													

26	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI via email dated 04.01.2021 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.			
Case is deferred.				

27	Case No.:1/6/80-ALC2/2020	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:10/80-ALC2/2020 &03.03.2021	Status: Deferred
	HQ File :01/80/050/00582/AM21/	RLA File :09/24/040/00279/AM20/	Lic.No/Date:0910068104 16.10.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

28	Case No.:1/6/80-ALC2/2020	Party Name: BANGALORE BIOTECH LABS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 &03.03.2021	Status: Deferred
	HQ File :01/80/050/00636/AM19/	RLA File :07/24/040/00240/AM19/	Lic.No/Date: 0710114398 11.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

29	Case No.: 46/7/80-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00657/AM21/	RLA File :07/24/040/00185/AM21/	Lic.No/Date:0710117104 06.10.2020	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

30	Case No.: 15/24/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00372/AM20/	RLA File :07/24/040/00287/AM20/	Lic.No/Date:0710116245 12.03.2020	
Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3): 1. Wastage claimed is 80.5 percent but quantity to be imported is very high. 2. Parting allowance taken in calculation & wastage claimed for it. 3. Two types of scrap is shown machining scrap & solid scrap. Please give difference between them & value of both of them with documentary evidence. 4. Document of cif value of imported item. Case is deferred.				

31	Case No.: 1/6/80-ALC2/2020	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00597/AM19/	RLA File :07/24/040/00232/AM18/	Lic.No/Date: 0710112455 23.11.2017	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

32	Case No.: 10/19/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

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Case No.: 38/7/80-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00649/AM21/	RLA File :07/24/040/00183/AM21/	Lic.No/Date: 0710117089 05.10.2020	
33 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

Case No.: 38/7/80-ALC2/2020	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00455/AM19/	RLA File :07/24/040/00133/AM17/	Lic.No/Date: 0710110107 15.07.2016	
34 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

Case No.: 38/7/80-ALC2/2020	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00567/AM19/	RLA File :07/24/040/00207/AM18/	Lic.No/Date: 0710112362 07.11.2017	
35 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

Case No.: 39/7/80-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00650/AM21/	RLA File :07/24/040/00184/AM21/	Lic.No/Date: 0710117090 05.10.2020	
36 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

37	Case No.:39/7/80-ALC2/2020	Party Name: UNI VTL PRECISION PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00723/AM21/	RLA File :07/24/040/00343/AM17/	Lic.No/Date: 0710110999 19.01.2017	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

38	Case No.:39/7/80-ALC2/2020	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00582/AM21/	RLA File :07/24/040/00180/AM19/	Lic.No/Date: 0710114029 17.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

39	Case No.:39/7/80-ALC2/2020	Party Name: UNI VTL PRECISION PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00725/AM19/	RLA File :07/24/040/00347/AM17/	Lic.No/Date: 0710111003 19.01.2017	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

40	Case No.:22/1/80-ALC2/2020	Party Name: MANN AND HUMMEL FILTER PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00520/AM19/	RLA File :07/24/040/00111/AM19/	Lic.No/Date: 0710113701 08.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			


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41	Case No.: 40/7/80-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00651/AM21/	RLA File :07/24/040/00186/AM21/	Lic.No/Date:0710117091 05.10.2020	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

42	Case No.: 39/7/80-ALC2/2020	Party Name: UNI VTL PRECISION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00726/AM19/	RLA File :07/24/040/00345/AM17/	Lic.No/Date: 0710111001 19.01.2017	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

43	Case No.: 41/7/80-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00652/AM21/	RLA File :07/24/040/00182/AM21/	Lic.No/Date:0710117092 05.10.2020	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

44	Case No.: 387/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00729/AM19/	RLA File :07/24/040/00382/AM17/	Lic.No/Date:0710111210 01.03.2017	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days:				
1. Name with broad specification and their HSN codes of imported items with value separately. 2. Name of the items with value procured from local sources for export separately. 3. Name with broad specifications and their HSN codes of items to be exported with value separately. 4. Details of manufacturing activity involved on the imported items before exporting the item separately. 5. Calculation sheet of value addition as per FTP and wastage generated in punching the holes and drilling separately in Kgs and percentage thereof.				
Case is deferred.				

Case No.:10/24/80-ALC2/2019	Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020&03.03.2021	Status: Deferred
HQ File :01/80/050/00367/AM20/	RLA File :05/23/040/00449/AM20/	Lic.No/Date:0510413853 12.03.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 26.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 45 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

Case No.:28/3/80-ALC2/2020	Party Name: ONASSIS AUTO LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00502/AM21/	RLA File :05/24/040/00152/AM21/	Lic.No/Date:0510414546 03.07.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 46 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

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Case No.:58/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00532/AM21/	RLA File :05/24/040/00186/AM21/	Lic.No/Date:0510414670 21.07.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 12.11.2020 followed by a reminder on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days:			
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1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Recovery from Aluminium/Aluminium Alloy scrap generated during the manufacturing process with sale price of aluminum scrap supported by documentary evidence like copies of sale invoices.			
Case is deferred.			

Case No.:7/5/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Approved
HQ File :01/80/050/00557/AM21/	RLA File :05/24/040/00226/AM21/	Lic.No/Date:0510414900 17.08.2020	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 14.01.2021. (Copy enclosed)			
RA concerned may take further necessary action as per the decision of NC.			

Case No.:6/6/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
HQ File :01/80/050/00587/AM21/	RLA File :05/24/040/00744/AM20/	Lic.No/Date:0510413777 03.03.2020	
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME via email dated 03.12.2020 for examination of the case. Further, it is also noted that the case was referred to MSME through DGFT's new IT portal on 02.03.2021 to examine the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

Case No.:6/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 23.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

51	Case No.:10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 23.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

52	Case No.:10/16/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00370/AM19/	RLA File :07/24/040/00063/AM17/	Lic.No/Date: 0710110077 12.07.2016	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

53	Case No.:49/1/80-ALC2/2020	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIM	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (Tech-1) on 04.02.2021 for examination of the case. However, Consultant (Tech-1) informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

54	Case No.:49/1/80-ALC2/2020	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00477/AM19/	RLA File :07/24/040/00073/AM19/	Lic.No/Date: 0710113487 26.06.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

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55	Case No.: 29/3/80-ALC2/2020	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00503/AM21/	RLA File :05/24/040/00156/AM21/	Lic.No/Date:0510414554 03.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (Tech-1) on 27.01.2021 for examination of the case. However, Consultant (Tech-1) informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

56	Case No.: 59/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00533/AM21/	RLA File :05/24/040/00181/AM21/	Lic.No/Date:0510414671 21.07.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 12.11.2020 followed by a reminder on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days: 1. Recovery from Aluminium/Aluminium Alloy scrap generated during the manufacturing process with sale price of aluminum scrap supported by documentary evidence like copies of sale invoices. Case is deferred.			

57	Case No.: 8/5/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00558/AM21/	RLA File :05/24/040/00227/AM21/	Lic.No/Date:0510414902 17.08.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 14.01.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

58	Case No.: 7/7/80-ALC2/2020	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00618/AM21/	RLA File :05/24/040/00289/AM21/	Lic.No/Date:0510415237 17.09.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 27.01.2021 for examination of the case. However, Consultant (Tech-1) informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

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59	Case No.:10/10/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00671/AM21/	RLA File :05/24/040/00361/AM21/	Lic.No/Date:0510415541 19.10.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 23.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

60	Case No.:10/10/80-ALC2/2020	Party Name: VICTORA AUTO PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00793/AM19/	RLA File :05/24/040/00713/AM19/	Lic.No/Date: 0510409941 14.03.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

61	Case No.:7/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	
	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MSME on 02.03.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. Case is deferred.			

62	Case No.:18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 23.02.2021 for examination of the case. However, representative of MSME informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

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63	Case No.: 32/3/80-ALC2/2020	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00506/AM21/	RLA File :05/24/040/00148/AM21/	Lic.No/Date:0510414590 08.07.2020	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (Tech-1) on 08.02.2021 for examination of the case. However, Consultant (Tech-1) informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.				

64	Case No.: 8/7/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00619/AM21/	RLA File :05/24/040/00290/AM21/	Lic.No/Date:0510415243 17.09.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

65	Case No.: 1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2020 followed by reminders on 31.07.2020 & 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days:				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.				
Case is deferred.				

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Case No.: 1/17/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	
66 Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME via email dated 02.03.2021 for examination of the case. However, the representative of MSME informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

Case No.: 94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	
67 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. As per licence quantity for Sl. No. 3 of import is 109928 Kgs while in the reply it is stated that total import quantity is 69237 Kgs. Additionally, the firm submitted that quantity required per unit of export item is 151 Kgs which corresponds to 458 items (69237/151) for an import of 69237 Kgs while the licence is for an export of 728 shells. Hence, to provide clarification for the same. 2. To provide clarification for Sl. No. 4 to 9 of items of import as asked above for Sl. No. 3. Case is deferred.			

Case No.: 47/7/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
HQ File :01/80/050/00658/AM21/	RLA File :05/24/040/00332/AM21/	Lic.No/Date:0510415444 08.10.2020	
68 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case via email dated 03.12.2020 followed by a reminder on 04.02.2021 and through BO portal on 02.03.2021. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

Case No.: 34/10/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00713/AM21/	RLA File :05/24/040/00422/AM21/	Lic.No/Date:0510415867 12.11.2020	
69 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case via email dated 15.01.2021 and through BO portal on 02.03.2021. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

70	Case No.: 7/1/80-ALC2/2020	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date: 0710116329 07.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) for examination of the case via email dated 18.11.2020 and through BO portal on 02.03.2021. However, Consultant (Tech-3) requested to send the file of AA No 6510000027 dated 05.04.2019 approved in NC meeting No. 23/80 dated 13.03.2019 to examine the case. Hence, the Committee decided to send the same to consultant (Tech-3) . Case is deferred.			

71	Case No.: 31/5/80-ALC2/2020	Party Name: THE TATA POWER COMPANY LTD	Meet No/Date: 10/80- ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00581/AM21/	RLA File :07/24/040/00049/AM19/	Lic.No/Date: 0710113372 31.05.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/4/2021-IPHW dated 18.01.2021 as under: 1. Quantity of imports items may be allowed on net to net basis with nil wastage . RA concerned may take further necessary action as per the decision of NC.			

72	Case No.: 28/6/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00609/AM21/	RLA File :05/24/040/00280/AM21/	Lic.No/Date: 0510415187 11.09.2020	
	Decision: The Committee considered the case as per agenda and noted that copy of application is received from the firm. Therefore, the Committee decided to forward the same to MSME and also decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

73	Case No.: 28/6/80-ALC2/2020	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date: 10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00660/AM19/	RLA File :05/24/040/00637/AM19/	Lic.No/Date: 0510409677 15.02.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

Case No.:18/7/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Withdrawn
HQ File :01/80/050/00629/AM21/	RLA File :05/24/040/00307/AM21/	Lic.No/Date:0510415296 23.09.2020	
74 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	
75 Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (SKB) & Consultant (Tech-1) for examination of the case via email dated 27.01.2021 & through BO portal on 02.03.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

Case No.:15/18/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	
76 Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (SKB) & Consultant (Tech-1) for examination of the case via email dated 27.01.2021 & through BO portal on 02.03.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

Case No.:12/20/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	
77 Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (SKB) & Consultant (Tech-1) for examination of the case via email dated 27.01.2021 & through BO portal on 02.03.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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78	Case No.: 1/10/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00662/AM21/	RLA File :05/24/040/00342/AM21/	Lic.No/Date:0510415461 09.10.2020	
	Decision: The Committee considered the case as per the agenda and noted that the noted the comments given by DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 25.11.2020. However, the case was discussed in the meeting and the Committee decided to seek certain clarification from DPIIT. Case is deferred.			

79	Case No.: 32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.11.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. To submit excel sheet of the calculation. Case is deferred.			

80	Case No.: 4/14/80-ALC2/2019	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. Manufacturing process performed on import items at Sl. No. 1, 2, 3, 10, 11 & 12 along with step wise wastage and material balancing. Case is deferred.			

81	Case No.: 16/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case via email dated 03.12.2020 and through BO portal on 02.03.2021. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

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Case No.:9/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	
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Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 12.11.2020 followed by a reminder on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days:			
1. Recovery from Aluminium/Aluminium Alloy scrap generated during the manufacturing process with sale price of Aluminium/Aluminium Alloy scrap supported by documentary evidence like copies of sale invoices.			
Case is deferred.			

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Case No.:5/6/80-ALC2/2020		Party Name: MICRON INSTRUMENTS PVT LTD		Meet No/Date:10/80-ALC2/2020 &03.03.2021		Status: Approved	
HQ File :01/80/050/00586/AM21/		RLA File :05/24/040/00741/AM20/		Lic.No/Date:0510413765 02.03.2020			
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 25.11.2020 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	90229090	Collector Housing (Collector Housing, Drawing No. 5507295)	368 Number	1	72222099	304L Var / ESR Stainless Steel Round Bar of Dia. 138mm	7375.38 Kgs @12.487Kgs/Kg content in the export item at SL. No. 1 and @
2	90229090	Quantum Cathode Frame (Quantum Cathode Frame Drawing No. 5720640)	146 Number	2	72222099	304L Var / ESR Stainless Steel Round Bar of Dia. 138mm	5.751Kgs/Kg content in the export item at Sl. No. 2 after taking 10% recovery from scrap
Note: 1. Net weight of export items at Sl. No. 1 & 2 may be specified as 353.28 Kgs and 515.38 Kgs respectively. 2. The words “Dia 138mm” may be suffixed with the description of import item.							
RA concerned may take further necessary action as per the decision of NC.							

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84	Case No.:22/7/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00633/AM21/	RLA File :05/24/040/00313/AM21/	Lic.No/Date:0510415334 25.09.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

85	Case No.:4/16/80-ALC2/2019	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days:				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.				
Case is deferred.				

86	Case No.:4/16/80-ALC2/2019	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00404/AM19/	RLA File :05/23/040/00326/AM17/	Lic.No/Date: 0510400112 17.10.2016	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

87	Case No.:32/7/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00643/AM21/	RLA File :05/23/040/00205/AM21/	Lic.No/Date:0510415387 01.10.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			
88	Case No.:25/10/80-ALC2/2020	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00704/AM21/	RLA File :05/23/040/00269/AM21/	Lic.No/Date:0510415802 09.11.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			
89	Case No.:7/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			
90	Case No.:60/3/80-ALC2/2020	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00534/AM21/	RLA File :05/23/040/00083/AM21/	Lic.No/Date:0510414672 21.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-1) for examination of the case via email dated 04.01.2021 & through BO portal on 02.03.2021. However, Consultant (Tech-1) informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

91	Case No.: 31/10/80-ALC2/2020	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00710/AM21/	RLA File :05/23/040/00280/AM21/	Lic.No/Date:0510415854 12.11.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

92	Case No.: 6/3/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00480/AM21/	RLA File :05/23/040/00047/AM21/	Lic.No/Date:0510414386 12.06.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

93	Case No.: 26/5/80-ALC2/2020	Party Name: WHEELS INDIA LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00576/AM21/	RLA File :04/24/040/00278/AM19/	Lic.No/Date:0410165481 23.04.2019	
	Decision: The Committee considered the case as per agenda and noted the comments of Consultant (Tech-3) given through BO Portal. Further, the Committee noted that higher wastage is recommended by Consultant (Tech-3) for import item. Therefore, the Committee decided to seek clarification for the same from Consultant (Tech-3). Case is deferred.			

94	Case No.: 14/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that copy of application has been already sent to DHI on Back Office Portal as per NC decision of meeting No. 9/80 dated 26.11.2020. Therefore, the Committee decided to wait for comments of DHI. Case is deferred.			

Case No.:7/3/80-ALC2/2020	Party Name: ISGEC HITACHI Zosen Limited	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00481/AM21/	RLA File :05/23/040/00049/AM21/	Lic.No/Date:0510414387 12.06.2020	
95 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 27.08.2020 followed by reminders on 30.09.2020 & 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case.			
Case is deferred.			

Case No.:17/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	
96 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.07.2020 followed by reminders on 30.09.2020 & 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days:			
1. Specification of export product. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			
Case is deferred.			

Case No.:13/3/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00487/AM21/	RLA File :05/23/040/00055/AM21/	Lic.No/Date:0510414402 15.06.2020	
97 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case.			
Case is deferred.			

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98	Case No.: 13/3/80-ALC2/2020	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00651/AM19/	RLA File :04/24/040/00143/AM18/	Lic.No/Date: 0410163684 10.11.2017	
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 02.03.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

99	Case No.: 7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

100	Case No.: 6/24/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00363/AM20/	RLA File :04/24/040/00195/AM20/	Lic.No/Date:0410166600 09.03.2020	
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days:				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Use of export product. 4. Processing to be done on imported items particularly at Sl. No. 6 & 12. 5. Quantity of imported items at Sl. No. 6 & 12 in numbers. 6. Quantity of import items at Sl. No. 6 & 12 do not match with past consumption as per Annexure- 1. 7. Copy of Advance Authorization.				
Case is deferred.				

101	Case No.: 34/2/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00464/AM21/	RLA File :05/23/040/00034/AM21/	Lic.No/Date:0510414257 27.05.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 17.08.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

102	Case No.: 2/10/80-ALC2/2020	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00681/AM21/	RLA File :05/23/040/00243/AM21/	Lic.No/Date:0510415637 26.10.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

103	Case No.: 20/5/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00570/AM21/	RLA File :05/23/040/00134/AM21/	Lic.No/Date:0510414969 21.08.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 14.10.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

104	Case No.: 7/10/80-ALC2/2020	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00668/AM21/	RLA File :04/24/040/00115/AM21/	Lic.No/Date:0410167169 16.10.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 23.11.2020. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

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105	Case No.:23/10/80-ALC2/2020	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00702/AM21/	RLA File :04/24/040/00130/AM21/	Lic.No/Date:0410167239 03.03.2021	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case and in this regard, an email was sent to the firm on 03.02.2021. However, no information has been received yet. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

106	Case No.:42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) for examination of the case via email dated 01.02.2021 & through BO portal on 02.03.2021. However, Consultant (Tech-3) requested to send physical file of the case along with reply of DL. Hence, the Committee decided to send the same to Consultant (Tech-3). Case is deferred.			

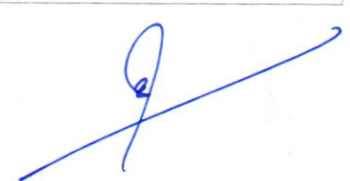
107	Case No.:31/21/80- ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case via email dated 19.11.2020 & through BO portal on 02.03.2021. However, the case was discussed in the meeting and the Committee decided to refer the case to DPIIT for examination & comments as per advice of the representative of MSME . Case is deferred.			

108	Case No.:31/21/80- ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00573/AM19/	RLA File :03/95/040/00541/AM19/	Lic.No/Date: 0310823594 06.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

111	Case No.: 267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Approved
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date: 0310825583 11.12.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/26/2019-TSW dated 11.02.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

112	Case No.: 267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00677/AM19/	RLA File :03/95/040/01021/AM19/	Lic.No/Date: 0310827223 22.02.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

113	Case No.: 2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date: 0410165942 07.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 23.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Use of export product. 4. Processing to be done on imported items particularly at Sl. No. 6 & 12. 5. Quantity of imported items at Sl. No. 6 & 12 in numbers. 6. Quantity of import items at Sl. No. 6 & 12 do not match with past consumption as per Annexure- 1. 7. Copy of Advance Authorization. Case is deferred.			


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114	Case No.:4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case via email dated 20.05.2020 followed by reminders on 15.10.2020 & 04.02.2021. However, no comments have been received yet. Therefore, the Committee decided to remind again DHI for expediting the comments. Case is deferred.				

115

Case No.:4/23/80-ALC2/2019		Party Name: RONCH POLYMERS PVT LTD		Meet No/Date:10/80- ALC2/2020 & 03.03.2021		Status: Approved	
HQ File :01/80/050/00349/AM20/		RLA File :03/95/040/01089/AM20/		Lic.No/Date:0310834951 20.02.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:							
ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84219900		Pureit Germk ill Kit 1500L	250000 Numbers	1	39011090	Ultra High Molecular Weight Polyethylene GUR 2122	1.05Kgs/Kg content in the export product
				2	39011090	Ultra High Molecular Weight Polyethylene GUR 4120/U050	1.05Kgs/Kg content in the export product
				3	39032000	Styrene Acrylonitrile Polymers	1.05Kgs/Kg content in the export product
RA concerned may take further necessary action as per the decision of NC.							

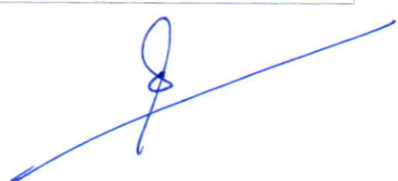
116	Case No.:4/23/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00678/AM20/	RLA File :03/95/040/00999/AM19/	Lic.No/Date: 0310827224 22.02.2019	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.				

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117	Case No.:5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 13.10.2020 for examination of the case. Further, it was noted that some additional information received from the firm was sent to DHI on 22.01.2021. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.				

118	Case No.:6/23/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days:				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. 6. List of components, spares, consumables separately. 7. Raw material weight & finished weight of casting & forgings proposed for import. 8. List of spares if any. 9. Information as per Appendix 4K & 4H.				
Case is deferred.				


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119	Case No.:269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

120	Case No.:269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00679/AM19/	RLA File :03/95/040/00995/AM19/	Lic.No/Date: 0310827225 22.02.2019	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

121	Case No.:45/11/80-ALC2/2004	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that the noted the comments given by DHI vide U. O. No.: DES-1/031083568/2020-HEI dated 28.12.2020. However, the case was discussed in the meeting and the Committee observed that the firm has claimed for very high wastage. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			

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122	Case No.: 46/11/80-ALC2/2004	Party Name: L&T-MHPS BOILERS PVT. LTD.	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

123	Case No.: 7/24/80- ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00364/AM20/	RLA File :03/95/040/01160/AM20/	Lic.No/Date: 0310835306 09.03.2020	
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT for examination of the case through BO portal on 02.03.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
Case is deferred.				

124	Case No.: 269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00528/AM11/	RLA File :03/95/040/00476/AM11/	Lic.No/Date: 0310593769 24.09.2010	
Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case.				
Case is deferred.				

125	Case No.: 16/6/80- ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80- ALC2/2020&03.03.2021	Status: Approved
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 25.01.2021. (Copy enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

126	Case No.: 5/12/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (SKB) dated 27.02.2021. (Copy enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

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127	Case No.:19/18/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 26.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information within 15 days: 1. Calculation should be based on the dimensional drawing of import & export item in English language. 2. To provide clarification for, why ITCHS Code of import & export is same. Case is deferred.			

128	Case No.:44/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00474/AM21/	RLA File :03/94/040/00124/AM21/	Lic.No/Date:0310836537 05.06.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/23/2019-TSW dated 11.11.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

129	Case No.:269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00571/AM19/	RLA File :03/95/040/00262/AM19/	Lic.No/Date: 0310823431 30.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

130	Case No.:9/19/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 12.11.2020 followed by a reminder on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if			

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- any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.: 33/7/80-ALC2/2020	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00644/AM21/	RLA File :03/95/040/00355/AM21/	Lic.No/Date:0310838632 01.10.2020	
131 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case via email dated on 11.11.2020 followed by a reminder on 04.02.2021. However, the representative of MeitY informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments.			
Case is deferred.			

Case No.: 33/3/80-ALC2/2020	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00507/AM21/	RLA File :03/95/040/00220/AM21/	Lic.No/Date:0310837100 09.07.2020	
132 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case via email dated on 14.12.2020 & through BO portal on 02.03.2021. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.			
Case is deferred.			

Case No.: 33/3/80-ALC2/2020	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
HQ File :01/80/050/00536/AM19/	RLA File :03/94/040/00424/AM19/	Lic.No/Date: 0310822954 09.08.2018	
133 Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case.			
Case is deferred.			

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134	Case No.:16/5/80-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00566/AM21/	RLA File :03/94/040/00279/AM21/	Lic.No/Date:0310837819 20.08.2020	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MeitY vide U. O. No.: W-21/6/2021-IPHW dated 03.02.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.				

135	Case No.:11/7/80-ALC2/2020	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Withdrawn
	HQ File :01/80/050/00622/AM21/	RLA File :03/95/040/00375/AM21/	Lic.No/Date:0310838373 18.09.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

136	Case No.:11/7/80-ALC2/2020	Party Name: KELVION INDIA PVT LTD	Meet No/Date:10/80-ALC2/2020 & 03.03.2021	Status: Deferred
	HQ File :01/80/050/00006/AM20/	RLA File :03/94/040/01130/AM19/	Lic.No/Date: 0310828077 02.04.2019	
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 02.03.2021 for examination of the case. However, comments are awaited. Hence, the Committee decided to wait for the comments. Case is deferred.				

137	Case No.:6/4/80-ALC2/2020	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00544/AM21/	RLA File :03/95/040/00262/AM21/	Lic.No/Date:0310837528 31.07.2020	
Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (Tech-3) : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.				

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138	Case No.: 14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 02.03.2021 for examination of the case. However, comments are awaited. Hence, the Committee decided to wait for the comments. Case is deferred.			

139	Case No.: 14/18/80-ALC2/2019	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 17.08.2020 followed by a reminder on 29.10.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing following information within 15 days: 1. Weight of each Export Product. 2. Detailed calculation as to how the quantity of raw materials proposed for import have been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each state of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

140	Case No.: 9/1/80-ALC2/2020	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing following information within 15 days: 1. To provide blade category-wise blank and final product weights with step-wise wastage. Case is deferred.			


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141	Case No.: 45/3/80-ALC2/2020	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00519/AM21/	RLA File :03/95/040/00147/AM21/	Lic.No/Date:0310837144 13.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 15.02.2021 for examination of the case. However, Consultant (Tech-3) requested to send hard copy of reply of DL. Hence, the Committee decided to send the same to Consultant (Tech-3) . Case is deferred.			

142	Case No.: 45/3/80-ALC2/2020	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00548/AM19/	RLA File :03/95/040/00222/AM19/	Lic.No/Date: 0310823168 21.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

143	Case No.: 45/3/80-ALC2/2020	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00569/AM19/	RLA File :03/95/040/00376/AM19/	Lic.No/Date: 0310823288 27.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

144	Case No.: 45/3/80-ALC2/2020	Party Name: L&T - MHI POWER BOILERS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00492/AM21/	RLA File :03/95/040/00161/AM21/	Lic.No/Date: 0310836794 22.06.2020	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

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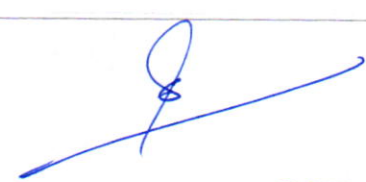
145	Case No.:45/3/80-ALC2/2020	Party Name: L&T - MHI POWER BOILERS PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00553/AM19/	RLA File :03/95/040/00379/AM17/	Lic.No/Date: 0310808133 28.09.2016	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

146	Case No.:45/3/80-ALC2/2020	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00570/AM19/	RLA File :03/95/040/00370/AM19/	Lic.No/Date: 0310823290 27.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case. Therefore, the Committee decided to ask from the firm to upload all the relevant documents on DGFT's New IT Portal for examination of the case. Case is deferred.			

147	Case No.:20/7/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Approved
	HQ File :01/80/050/00631/AM21/	RLA File :03/94/040/00427/AM21/	Lic.No/Date:0310838433 24.09.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/23/2019-TSW dated 01.03.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

148	Case No.:23/1/80-ALC2/2020	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80- ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 02.03.2021 for examination of the case. However, comments are awaited. Hence, the Committee decided to wait for the comments. Case is deferred.			

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Case No.:37/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Approved			
HQ File :01/80/050/00467/AM21/	RLA File :03/94/040/00083/AM21/	Lic.No/Date:0310836284 20.05.2020				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (SKB) dated 27.02.2021 as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
93059100	Production Mini Dyad: Length 7.7 Meter, Diameter 0.56 meter. Net Weight of Steel: 56265.30 Kgs STL PLT CS AS3678 Gr 250: 58320.00 Kg STL PLT CS AS1548 PT-460NR: 2889 Kgs	48 Numbers	1	72089000	Carbon Steel Plates As 3678 Grade 250	6% on net weight of CSP AS3678 Gr 250 in the export of 48 Nos Mini Production Dyads.
			2	72089000	Carbon Steel Plates As 1548 Grade PT460NR	50% on net weight of CSP AS1548 Gr -PT 460NR in the export of 48 Nos Mini Production Dyads.
Note: 1. The words “Length 7.7 Meter, Diameter 0.56 meter, Net Weight of Steel: 56265.30 Kgs, STL PLT CS AS3678 Gr 250: 58320.00 Kg, STL PLT CS AS1548 PT-460NR: 2889 Kgs” may be added in the description of the export item. 2. The words “As 3678” and “As 1548” may be added in the description of the import items at Sl. No. 1 & 2 respectively.						
RA concerned may take further necessary action as per the decision of NC.						

150	Case No.:22/3/80-ALC2/2020	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00496/AM21/	RLA File :03/94/040/00207/AM21/	Lic.No/Date:0310836946 30.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 02.02.2021. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing following information within 15 days:			
	- Manufacturing process/activity. - Wight of each export product and each imported input. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Information as per Appendix 4K & 4H.			
	Case is deferred.			

संतोष कुमार दुबे / Santosh Kumar Dubey
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग / Dept. of Commerce
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

151	Case No.:16/10/80-ALC2/2020	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80-ALC2/2020 03.03.2021	Status: Deferred
	HQ File :01/80/050/00695/AM21/	RLA File :03/94/040/00555/AM21/	Lic.No/Date:0310839311 04.11.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 02.03.2021 for examination of the case. However, comments are awaited. Hence, the Committee decided to wait for the comments. Case is deferred.			

 संतोष कुमार दुबे / Santosh Kumar Dubey
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

W-21/5/2021-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 27.01.2021

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510413626 Dated 14.02.2020 issued to M/s. HFCL Limited

This refers to DGFT email dated 08.10.2020 seeking comments of this Ministry on the above-mentioned application of M/s. HFCL Limited for export of "12 F Unarmoured DS Optic Fiber Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per calculation sheet attached.

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Regards,
Ashutosh Chauhan
Asstt. Manager
MeitY

AA No. 0510413626									
Calculation sheet									
Export Item	Export Item Qty(in KMs)	Import Item	UOM	Per Unit	Quantiy Sought in DGFT(KGs) with claimed wastage	Wastage Claimed	Wastage allowed	Calculated Quantity with wastage	Recommended Quantity
12 F Unarmoured DS Optic Fibre Cable(G.521D/OM1/O M3/OM4)	2392	Single Mode Optical Fibre	KM	12.3	30019.600	2%	2%	30010.032	30010.032
		Polybutylene Terphthalate(PBT)	KGs	2.13	5310.240	4%	2%	5196.859	5196.859
		High Density Polyethylene(HPDE)	KGs	35.61	86877.440	2%	2%	86882.702	86877.440
		Water Bloackig Tape 0.25 mm thickness	Sq Metre	24	58556.160	2%	2%	58556.160	58556.160

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s AAVID Thermalloy India Private Limited, A.A. No. 3410046468 dated 09.10.2020 & A.A. No. 3410046312 dated 24.08.2020.

Reference:- (1)D.G.F.T. F. No. :01/80/050/00664/AM21/
(2)D.G.F.T. F. No. :01/80/050/00571/AM21/

DGFT(DES-1) may kindly refer to their e-mail dated 14th January 2021 forwarding firm's applications for fixation of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say that the instant A.As may be ratified as under:

Case1.:A.A. No. 3410046468 dated 09.10.2020.

1. Quantity of import item may be allowed as 18000 Nos on net to net basis, However, its weight may be allowed as applied for i.e. 44100 Kgs as 1.0082Kgs/Kg content in the export item.

Case2.:A.A. No. 3410046312 dated 24.08.2020.

1. Quantity of import item may be allowed as 30000 Nos on net to net basis, However, its weight may be allowed as applied for i.e. 73500 Kgs as 1.0082Kgs/Kg content in the export item.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
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E-mail:
sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/148/2020-TSW dated 03.02.2021

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वाणिज्य और उद्योग मंत्रालय
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Bharat Heavy Electrical Limited, A.A. No.1110028681 dated 31.01.2020
Reference:- D.G.F.T. F. No.01/80/050/00315/AM20/

DGFT(DES-1) may kindly refer to their e-mail dated 17th February 2021 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Net empty weight of export items at Sl.No.1 and 2 may be specified as 193.528 MT and 185.937 MT respectively.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 197.37 MT as 1.175 Kgs/Kg content in the export items after taking 1/3rd recovery from the scrap.
4. Net weight of import item at Sl. No. 2 may be specified as 4600 Kgs.
5. Quantity of import item at Sl.No.2 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.



(S. K. Jain)
Development Officer
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DGFT(Dr. D. C.Dabhole, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/390/2018-TSW dated 01.03.2021

वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:-M/s. Micron Instruments India Private Limited, AA No.0510414900 dated. 17.08.2020 and AA No.0510414902 dated 17.08.2020

Reference:- D.G.F.T. I.D. No.01/80/050/557/AM21/DES-1/1789 dated 06.10.2020
D.G.F.T. I.D. No.01/80/050/558/AM21/DES-1/1790 dated 06.10.2020

With reference to the above the undersigned is directed to say that the A.As. may be ratified as under:-

Case 1.: A.A. No.0510414900 dated. 17.08.2020

1. Net weight of export items at Sl. No.1 to 4 may be specified as 170.95 Kgs, 498 Kgs., 36.25 Kgs and 14.4Kgs.respectively.
2. Quantity of import item may be allowed as 2424Kgs. as 3.23 Kgs/Kg. content in the export item at Sl.No.1, as 3.347Kgs/Kg content in the export item at Sl.No.2, as 4.06Kgs/Kg content in the export item at Sl.No.3 and as 4.088Kgs/Kg content in the export item at Sl.No.4 after taking 6% recovery from the scrap.

Case2.: A.A. No.0510414902 dated 17.08.2020

A.A. may be ratified as under on repeat basis as per firm's AA No.0510412701 dated 20.11.2019 ratified in NC meeting No.6/80 dated 29.09.2020:

1. Net weight of export items at Sl. No.1 and 2 may be specified as 379.2Kgs and 370.65 Kgs. respectively.
2. Words "Dia 138mm" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 6865.26 Kgs. as 12.487 Kgs/Kg. content in the export item at Sl.No.1 and as 5.751 Kgs/Kg content in the export item at Sl.No.2 after taking 10% recovery from the scrap.

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/14/2020-TSW dated .01.2021

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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Larsen & Toubro Limited, A.A. No.0310825583 dated 11.12.2018
Reference:- D.G.F.T. F. No. 01/80/050/00609/AM19/

DGFT(DES-1) may kindly refer to their e-mail dated 4th January 2021 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Net empty weight of export item may be specified as 5069.6 MT.
2. Import items at Sl.No.1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 345100 Kgs as 1.235 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
4. Quantity of import item at Sl.No.2 may be allowed as 978804 Kgs as 1.260 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
5. Quantity of import item at Sl.No.3 may be allowed as 1093583 Kgs as 1.05 Kgs/Kg content in the export item.
6. Quantity of import item at Sl.No.4 may be allowed as 60 Nos on net to net basis. Duty free weight of this item may be allowed as 1027200 Kgs after taking 20% recovery from the scarp.
7. Quantity of import item at Sl.No.5 may be allowed as 626764Mtrs.(2321600 Kgs) inclusive of 2% wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 204 Nos.(117320 Kgs.) on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 7 may be allowed as 40 Nos.(10,000 Kgs.) on net to net basis with accountability clause.
- 10.Quantity of import item at Sl. No.8 may be allowed as 280 Nos.(28000 Kgs.) on net to net basis with accountability clause.
- 11.Quantity of import item at Sl. No. 9 may be allowed as 1600 Nos.(12800 Kgs.) on net to net basis with accountability clause.
- 12.Quantity of import item at Sl. No. 10 may be allowed as 800 Nos.(10000 Kgs.) on net to net basis with accountability clause.
- 13.Quantities of import items at Sl. No. 11, 12 & 13 (welding consumables) may be allowed as 25505 Kgs., 44796 Kgs. & 44796 Kgs. respectively

Norms Committee may take a view.


(S. K. Jain)
Development Officer
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DGFT(Shri Dileeraj Dhabhole, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/26/2019-TSW dated 11.02.2021

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वाणिज्य और उद्योग मंत्रालय
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Tema India Private Limited, A.A. No.0310829596 dated 12.06.2019
Reference:- D.G.F.T. F. No.01/80/050/00087/AM20/DES-1/

M/s Tema India Private Limited, vide their e-mail dated 18th January 2021 have forwarded reply for fixation of norms in respect of their above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Net weight of export items at Sl.No. 1 to 12 may be specified as 23.9 MT, 23.9 MT, 23.9 MT, 97 MT, 9 7MT, 97 MT, 10.45 MT, 13.85 MT, 15.03 MT, 27.304 MT, 5.82 MT and 2.4 MT respectively.
2. Import items at Sl.No.1 to 3, 7, 10,11,12 and 14 may be deleted as requested by the firm.
3. Quantity of import item at Sl.No.4 may be allowed as 32 Nos.on net to net basis. Duty free weight of this item may be allowed as 174986 Kgs. as 1.086 Kgs/Kg content in the export items at Sl.No.4 to 6, 7 and 9 after taking 20% recovery from the scrap.
4. Quantity of import item at Sl.No.5 may be allowed as 7 Nos. on net to net basis .Duty free weight of this item may be allowed as applied for i.e. 5862 Kgs. being less than the net content in the export items at Sl.No.10 and 11.
5. Quantity of import item at Sl.No.6 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 26378 Kgs. as 1.145 Kgs/Kg content in the export items at Sl.No.1, 2, 3, 7, 8, 10 and 12 after taking 20% recovery from the scrap.
6. Quantity of import item at Sl.No.8 may be allowed as 25Nos. (2346 Kgs.) on net to net content basis in export items at Sl.No.4, 5, 6, 7 and 9 as claimed by the firm .
7. Import items at Sl. No. 9 shall be of the relevant grade and thickness as contained/utilized in the export items and quantity of this item may be allowed as 21460 Kgs. as 1.496 Kgs/Kg content in the export items at Sl.No.4, 5, 6 and 9 after taking 1/3rd recovery from the scrap.
8. Quantity of import item at Sl.No.13 may be allowed as 5850 Kgs.(2297Nos.) on net to net basis with accountability clause.
9. Quantity of welding consumables at Sl.No. 15 may be allowed as under:
Welding Wire/Electrode/Strip: 4594 Kgs.
Welding Flux: Equal to the quantity of welding wire/strips.

Norms Committee may take a view.



(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/313/2019-TSW dated 25.01.2021

Government of India
Director General of Foreign Trade

Case No: 126

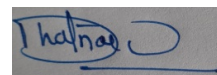
DGFT UO No. 01/80/050/00177/AM-20

Advance Authorization No. 0310831805 dated 25.09.2019

M/s GODREJ BOYCE MFG CO LTD, Mumbai.

The following wastage may be allowed against the export:

Sl No	Name of the export item	Quantity	Item of import	Wastage
1	BAL2A_Main Construction (Missile (Used in Missile Launcher) Net weight of Aluminium & Stainless Steel in Export: (i) Aluminium Alloy Tubes Gr-5083 H111: 5562.94 Kg. (ii) Aluminium Alloy Bar Gr-5083 H111: 752.0 Kg (iii) Aluminium Alloy Bar Gr-6061 T6511: 79.06 Kg. (iv) Aluminium Alloy Plate /sheet Gr-5083 H321: 1230.72 Kg. (v) Aluminium Alloy Plate /sheet Gr-6061 T-651: 4854.40 Kg. (vi) Stainless Steel Plate/sheet A 240 Gr 316L/A666Gr 316L: 3370.72 Kg. (vii) Stainless Steel Bar/Rounds PH15-5: 128.0 Kgs	16 Nos	Aluminium Alloy Tubes Gr-5083 H111 Aluminium Alloy Bar Gr-5083 H111 Aluminium Alloy Bar Gr-6061 T6511 Aluminium Alloy Plate /sheet Gr-5083 H321 Aluminium Alloy Plate /sheet Gr-6061 T-651 Stainless Steel Plate/sheet A 240 Gr 316L/A666Gr 316L Stainless Steel Bar/Rounds PH15-5	12% on net weight. 54% on net weight 34% on net weight 63% on net weight 47% on net weight 45% on net weight 28% on net weight
			Fastners	Net to Net



(S.K. Bhatnager)
TC(SKB)
27.02.2021

Dr D. C. Dabhole
Dy DGFT, NC-I

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Godrej & Boyce MFG. Co. Ltd., A.A. No.0310836537 dated 05.06.2020.
Reference:- D.G.F.T. F. No.01/80/050/00474/AM21/DES-1/786 dated 29.09.2020

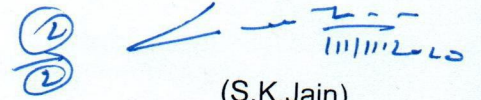
With reference to the above the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net empty weight of export items at Sl.No.1 to 11 may be specified as 107993 Kgs, 216190 Kgs, 204584 Kgs, 101110 Kgs, 64844 Kgs, 174992 Kgs, 174992 Kgs, 90250 Kgs, 137561 Kgs, 137561 Kgs and 55490Kgs respectively.
2. Import items at Sl.No.1 to 7 shall be of relevant grade and thickness and import item at Sl.No.12 to 19 shall be of relevant grade and diameter as contained/utilized in the manufacturing of export items.
3. Quantity of import at Sl.No.1 may be allowed as 290850.28 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.1 to 8.
4. Quantity of import at Sl.No.2 may be allowed as 160641 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.1 to 11.
5. Quantity of import at Sl.No.3 may be allowed as 20028.96 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.6 and 7.
6. Quantity of import at Sl.No.4 may be allowed as 83328.6 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.1 to 8.
7. Quantity of import at Sl.No.5 may be allowed as 12979.68 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.9 and 10.
8. Quantity of import at Sl.No.6 may be allowed as 12639.28 Kgs as 1.05Kgs/Kg content in the export items at Sl.No.9 and 10.
9. Quantity of import at Sl.No.7 may be allowed as 6049.79Kgs as 1.05Kgs/Kg content in the export item at Sl.No.11.
10. Quantity of import at Sl.No.8 may be allowed as 52 Nos on net to net basis. Duty free weight of this item may be allowed as 226733.56Kgs. inclusive of 2 %wastage.
11. Quantity of import at Sl.No.9 may be allowed as 30 Nos on net to net basis. Duty free weight of this item may be allowed as 8231.6Kgs. inclusive of 2 %wastage.
12. Quantity of import at Sl.No.10 may be allowed as 24Nos on net to net basis. Duty free weight of this item may be allowed as 238301.89Kgs. inclusive of 2 %wastage.
13. Quantity of import at Sl.No.11 may be allowed as 12Nos on net to net basis. Duty free weight of this item may be allowed as 16847.14Kgs. inclusive of 2 %wastage.
14. Quantity of import at Sl.No.12 may be allowed as 133394.29Kgs (80457Meters) inclusive of 2% wastage.
15. Quantity of import at Sl.No.13 may be allowed as 63919.34Kgs (44368Meters) inclusive of 2% wastage.
16. Quantity of import at Sl.No.14 may be allowed as 8508.94Kgs (11685Meters) inclusive of 2% wastage.
17. Quantity of import at Sl.No.15 may be allowed as 83336.86Kgs (54495Meters) inclusive of 2% wastage.
18. Quantity of import at Sl.No.16 may be allowed as 6604.83Kgs (1700Meters) inclusive

① / 11/11/2020
②

- of 2% wastage .
- 19.Quantity of import at Sl.No.17 may be allowed as 767.04Kgs (246Meters) inclusive of 2% wastage .
- 20.Quantity of import at Sl.No.18 may be allowed as 1903.05Kgs (589Meters) inclusive of 2% wastage.
- 21.Quantity of import at Sl.No.19 may be allowed as 197.37Kgs (85Meters) inclusive of 2% wastage.
- 22.Quantity of import at Sl.No.20, 21 and 22 may be allowed as 19206 Kgs. (4994Nos.), 12198 Kgs.(2222Nos.) and 494Kgs.(245Nos.) respectively on net to net basis with accountability clause.
- 23.Quantity of import item at Sl.No.23 may be allowed as 1743 Kgs.
- 24.Quantity of import item at Sl.No.24 may be allowed as 715 Kgs.
- 25.Quantity of import item at Sl.No.25 may be allowed as 8309 Kgs.
- 26.Quantity of import item at Sl.No.26 may be allowed as 3027 Kgs.
- 27.Quantity of import item at Sl.No.27 may be allowed as 13794 Kgs.
- 28.Quantity of import item at Sl.No.28 may be allowed as 2567.82 Kgs.
- 29.Quantity of import item at Sl.No.29 may be allowed as 33045.22Kgs.
- 30.Quantity of import item at Sl.No.30 may be allowed as 34914.75Kgs.
- 31.Quantity of import item at Sl.No.31 may be allowed as 13794 Kgs.

Norms Committee may take a view.



(S.K.Jain)

Development Officer

Tel.23063166

E-mail:sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)

DPIIT U.O.NO. P-47011/23/2019-TSW dated 11.11.2020

W-21/6/2021-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 03.02.2021

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310837819 issued to M/s. Apar Industries Ltd.

This refers to DGFT email dated 25.09.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Apar Industries Ltd. for export of different different types of optical fibre cables.

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\ -)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Regards,
Ashutosh Chauhan
Asstt. Manager
MeitY

AA No. 0310837819-Calculation Sheet											
Sl. No.	Description of goods	Export Qty UOM	Export Qty	Import Item	Import Qty UOM	Per unit content	Wastage Weight % claimed	Wastage Allowed	Quantity as per license	Quantity Calculated	Quantity Recommended
1	02F - FLEXILITE - CATV - CABLE 5.0 MM	KM	75.00	Single Mode /Multimode Optical Fibre	KMS	2.05	2.50%	2.50%	157.59	157.59	157.59
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	2.47	2.00%	2.00%	189.22	189.22	189.22
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	-	2.50%	2.00%	-	-	-
				High Density Polyethylene (HDPE)	KGS	15.84	2.50%	2.00%	1,217.44	1,211.50	1,211.50
2	04F - FLEXILITE - CATV - CABLE	KM	525.00	Single Mode /Multimode Optical Fibre	KMS	4.39	2.50%	2.00%	2,208.31	2,208.31	2,208.31
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	2.33	2.00%	2.00%	1,247.89	1,247.89	1,247.89
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	-	2.50%	2.00%	-	-	-
				High Density Polyethylene (HDPE)	KGS	23.48	2.50%	2.00%	12,634.76	12,573.12	12,573.12
3	4F LT-SM DS WA FLAME RETARDANT CABLE	KM	24.86	Single Mode /Multimode Optical Fibre	KMS	4.04	2.50%	2.00%	102.93	102.93	102.93
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	2.41	2.00%	2.00%	61.15	61.15	61.15
				G.I.Wire	KGS	174.49	2.50%	2.00%	4,445.56	4,423.88	4,423.88
				Low Smoke Zero Halogen Compound (LSZH)	KGS	166.40	2.50%	2.00%	4,236.34	4,218.66	4,218.66
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
4	12F LT-SM DS WA FLAME RETARDANT CABLE	KM	26.72	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.50%	331.98	331.98	331.98
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	4.82	2.00%	2.00%	131.48	131.48	131.48
				G.I.Wire	KGS	174.49	2.50%	2.00%	4,779.48	4,756.17	4,756.17
				Low Smoke Zero Halogen Compound (LSZH)	KGS	166.40	2.50%	2.00%	4,557.76	4,535.53	4,535.53
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
5	12F LT-MM DS WA FLAME RETARDANT CABLE	KM	10.34	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.00%	128.45	128.45	128.45
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	4.82	2.00%	2.00%	50.87	50.87	50.87
				G.I.Wire	KGS	174.49	2.50%	2.00%	1,849.34	1,840.32	1,840.32
				Low Smoke Zero Halogen Compound (LSZH)	KGS	166.40	2.50%	2.00%	1,763.55	1,754.94	1,754.94
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
6	24F LT-SM DS WA FLAME RETARDANT CABLE	KM	54.30	Single Mode /Multimode Optical Fibre	KMS	24.24	2.50%	2.50%	1,349.24	1,349.24	1,349.24
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	9.65	2.00%	2.00%	934.35	934.35	934.35
				G.I.Wire	KGS	174.49	2.50%	2.00%	9,712.42	9,665.04	9,665.04
				Low Smoke Zero Halogen Compound (LSZH)	KGS	166.40	2.50%	2.00%	9,261.86	9,216.68	9,216.68
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
7	48F LT-SM DS WA FLAME RETARDANT CABLE	KM	63.81	Single Mode /Multimode Optical Fibre	KMS	48.48	2.50%	2.50%	3,170.90	3,170.90	3,170.90
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	11.40	2.00%	2.00%	742.06	742.06	742.06
				G.I.Wire	KGS	186.95	2.50%	2.00%	12,227.97	12,168.32	12,168.32
				Low Smoke Zero Halogen Compound (LSZH)	KGS	180.93	2.50%	2.00%	11,833.94	11,776.21	11,776.21
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
8	12F LT-SM DS WA FIRE RESISTANCE CABLE	KM	45.25	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.50%	562.14	562.14	562.14
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	4.82	2.00%	2.00%	222.63	222.63	222.63
				G.I.Wire	KGS	205.65	2.50%	2.00%	5,536.28	5,491.75	5,491.75
				Low Smoke Zero Halogen Compound (LSZH)	KGS	188.89	2.50%	2.00%	5,761.10	5,718.36	5,718.36
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
9	24F LT-SM DS WA FIRE RESISTANCE CABLE	KM	15.18	Single Mode /Multimode Optical Fibre	KMS	24.24	2.50%	2.50%	377.09	377.16	377.09
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	9.65	2.00%	2.00%	149.34	149.34	149.34
				G.I.Wire	KGS	205.65	2.50%	2.00%	3,199.17	3,184.19	3,184.19
				Low Smoke Zero Halogen Compound (LSZH)	KGS	188.89	2.50%	2.00%	2,938.50	2,924.75	2,924.75
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
10	6F LT-SM DS WA FIRE RESISTANCE CABLE	KM	3.30	Single Mode /Multimode Optical Fibre	KMS	6.06	2.50%	2.00%	20.50	20.50	20.50
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	2.41	2.00%	2.00%	8.12	8.12	8.12
				G.I.Wire	KGS	205.65	2.50%	2.00%	695.61	692.22	692.22
				Low Smoke Zero Halogen Compound (LSZH)	KGS	188.89	2.50%	2.00%	638.93	635.81	635.81
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
11	24F LT-MM DS WA FLAME RETARDANT CABLE	KM	10.21	Single Mode /Multimode Optical Fibre	KMS	24.24	2.50%	2.50%	251.63	251.63	251.63
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	9.65	2.00%	2.00%	100.45	100.45	100.45
				G.I.Wire	KGS	174.49	2.50%	2.00%	1,825.73	1,814.82	1,814.82
				Low Smoke Zero Halogen Compound (LSZH)	KGS	166.40	2.50%	2.00%	1,741.04	1,732.54	1,732.54
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
12	48F LT-SM DS WA FIRE RESISTANCE CABLE	KM	8.51	Single Mode /Multimode Optical Fibre	KMS	48.48	2.50%	2.50%	423.08	423.08	423.08
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	11.40	2.00%	2.00%	99.01	99.01	99.01
				G.I.Wire	KGS	224.34	2.50%	2.00%	1,957.82	1,948.27	1,948.27
				Low Smoke Zero Halogen Compound (LSZH)	KGS	203.43	2.50%	2.00%	1,775.28	1,766.63	1,766.63
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
13	96F LT-SM DS WA FIRE RESISTANCE CABLE	KM	17.02	Single Mode /Multimode Optical Fibre	KMS	96.96	2.50%	2.50%	1,691.52	1,691.52	1,691.52
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	22.80	2.00%	2.00%	395.85	395.85	395.85
				G.I.Wire	KGS	281.24	2.50%	2.00%	4,566.11	4,543.84	4,543.84
				Low Smoke Zero Halogen Compound (LSZH)	KGS	251.89	2.50%	2.00%	4,396.03	4,374.57	4,374.57
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
14	4F UT-SM UNARMOURD O.F. CABLE	KM	40.00	Single Mode /Multimode Optical Fibre	KMS	4.04	2.50%	2.50%	165.64	165.64	165.64
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	3.51	2.00%	2.00%	143.13	143.13	143.13
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	-	2.50%	2.00%	-	-	-
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
15	4F SM TB SINGLE SHEATH RISER O.F. CABLE	KM	20.00	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.00%	541.53	538.89	538.89
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	4.04	2.00%	2.00%	82.82	82.82	82.82
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	-	2.50%	2.00%	-	-	-
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
16	6F SM (G657A2) TB SINGLE SHT RISER CABLE	KM	6.00	Single Mode /Multimode Optical Fibre	KMS	6.06	2.50%	2.50%	37.27	37.27	37.27
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	-	2.00%	2.00%	-	-	-
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	30.48	2.50%	2.00%	187.45	186.54	186.54
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
17	12F SM(G657A2) TB SINGLE SHT RISER CABLE	KM	6.00	Single Mode /Multimode Optical Fibre	KMS	12.12	2.50%	2.50%	74.54	74.54	74.54
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	-	2.00%	2.00%	-	-	-
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	33.52	2.50%	2.00%	206.17	205.17	205.17
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
18	4F UT-SM SINGLE SHT UNARM CABLE O/S LSZH	KM	6.00	Single Mode /Multimode Optical Fibre	KMS	4.04	2.50%	2.50%	24.85	24.85	24.85
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	3.51	2.00%	2.00%	21.47	21.47	21.47
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	46.24	2.50%	2.00%	284.36	282.97	282.97
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
19	6F UT-SM SINGLE SHT UNARM CABLE O/S LSZH	KM	8.00	Single Mode /Multimode Optical Fibre	KMS	6.06	2.50%	2.50%	48.69	48.69	48.69
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	3.51	2.00%	2.00%	28.63	28.63	28.63
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-
				Low Smoke Zero Halogen Compound (LSZH)	KGS	46.24	2.50%	2.00%	379.14	377.29	377.29
				High Density Polyethylene (HDPE)	KGS	-	2.50%	2.00%	-	-	-
20	8F UT-SM SINGLE SHT UNARM CABLE O/S LSZH	KM	6.00	Single Mode /Multimode Optical Fibre	KMS	8.07	2.50%	2.00%	49.65	49.65	49.65
				POLYBUTYLENE TERPHTHALATE (PBT)	KGS	3.51	2.00%	2.00%	21.47	21.47	21.47
				G.I.Wire	KGS	-	2.50%	2.00%	-	-	-

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Godrej & Boyce MFG. Co. Ltd. A.A. No.0310838433 dated 24.09.2020
Reference:- D.G.F.T. F. No. 01/80/050/00631/AM21/DES-1/1817 dated 07/01/2021

With reference to the above the undersigned is directed to say that the instant A.A. may be ratified as under:-

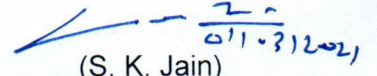
1. Net Fabricated weights of export items at Sl.No.1 to 6 may be specified as 18.5 MT, 18.5 MT, 11 MT, 11 MT, 14 MT and 14 MT respectively.
2. Import items at Sl.No.1 to 3 shall be of relevant grade and thickness and import item at Sl.No.6, 8 and 9 shall be of relevant grade and diameter as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 32265.72 Kgs as 1.05 Kgs/Kg content in the export items at Sl.No.1 to 6.
4. Quantity of import item at Sl. No. 2 may be allowed as 827.42 Kgs as 1.05 Kgs/Kg content in the export items at Sl.No.1 to 6.
5. Quantity of import item at Sl.No.3 may be allowed as 632.52 Kgs as 1.05 Kgs/Kg content in the export items at Sl.No.1 and 2.
6. Quantity of import item at Sl.No.4 may be allowed as 240 Nos. on net to net basis. Duty free weight of this item may be allowed as 8746.18 Kgs. inclusive of 2 %wastage.
7. Quantity of import item at Sl.No.5 may be allowed as 18 Nos on net to net basis. Duty free weight of this item may be allowed as 18821.04 Kgs. inclusive of 2 %wastage.
8. Quantity of import item at Sl.No.6 may be allowed as 458 Meters (788.92 Kgs) inclusive of 2% wastage.
9. Quantity of import item at Sl.No.7 may be allowed as 12 Nos on net to net basis. Duty free weight of this item may be allowed as 31.80 Kgs. inclusive of 2 %wastage
10. Quantities of import items at Sl.No.10 and 11 may be allowed as 1632.36Kgs.(560Nos.), 21.36Kgs.(12Nos.) respectively on net to net basis with accountability clause.
11. Quantity of import item at Sl.No.8 may be allowed as 5.53 Kgs (3 Meters) inclusive of 2% wastage.
12. Quantity of import item at Sl.No.9 may be allowed as 537.62Kgs (365Meters) inclusive of 2% wastage.
13. Quantities of import items at Sl.No.12, 13 and 14 may be allowed as 460 Kgs each.

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21/03/2021

14. Quantities of import items at Sl.No.15 & 16 may be allowed as applied for i.e.44 Kgs and 268 Kgs respectively.
15. Quantity of import item at Sl.No.17 may be allowed as 4 Nos on net to net basis. Duty free weight of this item may be allowed as 871.08 Kgs. inclusive of 2 %wastage

Norms Committee may take a view.

 01.03.2021

(S. K. Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Dr. D.C. Dabhole, Dy.DGFT, DES-I)

DPIIT U.O.NO. P-47011/23/2019-TSW dated 01.03.2021